

नाइजा आफिसर है, जो यह देखते हैं कि काम ठीक हो रहा है या नहीं। अगर इस बारे में कोई शिकायत होगी, तो सकी तरफ ध्यान दिया जायेगा।

SHRI N. K. SOMANI : It cannot be denied that economic activity on roads gets primarily disrupted not only due to monsoons but due to other reasons also. As far as the road transport is concerned, I would like to draw the attention of the Government to two very important factors. One is the design and the low position of the culverts on these roads and the other is the poor maintenance the year round. In view of the high incidence of taxation on road transport, will the Government give a very high priority so that limitations of road transport are removed in time ?

SHRI IQBAL SINGH : Regarding the designs, I can say, wherever we do new construction, it is done according to the latest specifications of the Indian Road Congress. Regarding the old ones, we go on improving to the best standard possible. But I cannot say that in the country, we can do the improvements in one day.

SHRI N. N. PATEL : It is well known that there are two national highways from Delhi to Bombay, one *via* Agra and one which passes through Gujarat and Maharashtra, *i.e.*, National Highway No. 8. The condition of the road of National Highway which passes through Maharashtra and Gujarat, particularly the one in Maharashtra, is very bad. I would like to know what Government propose to do to improve this road.

SHRI IQBAL SINGH : Regarding National Highway No. 3, that goes from Delhi to Bombay via Agra, I have already replied. Regarding National Highway No. 8, if the hon. Member gives notice of a separate question, I can reply.

Demand for More Powers for Legislative Assembly of Goa

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- *123. **SHRI P. GOPALAN :**
SHRI VISWANATHA MENON :
SHRI P. RAMAMURTI :
SHRI GANESH GHOSH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received any memorandum recently demanding more powers for the Legislative Assembly of Goa;

(b) whether Government have considered the demand ; and

(c) if so, the steps taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes Sir.

(b) and (c). The recommendations of the Administrative Reforms Commission on Union Territories and NEFA which, *inter alia*, deals with the question of powers of Legislative Assemblies of the Union Territories with Legislatures, are being examined by the Government.

SHRI P. GOPALAN : There is a growing feeling in the minds of the people of these Union Territories like Goa that they are being treated as second-class citizens. Even in the Presidential Election, the representatives of the people in the Legislature are denied the right to vote. In view of the unanimous demand made by all sections of the people of these Union Territories, I would like to know from the Government what stands in the way of the Government in conceding the demands of these people for more powers to the Legislature.

SHRI VIDYA CHARAN SHUKLA : It is wrong to say that the people of the Union Territories are being treated as second class citizens. Under the Constitution they have as much right as any other citizen has. As for as the Presidential election is concerned, the hon. members know that the representatives of the Union Territories who sit in this House and the other House do vote for the President and, therefore, there is no question of treating these citizens of Union Territories in any inferior way to the citizens of other parts of the country.

As far as the question of giving more powers to the Legislature is concerned, I have already indicated in my main answer that in view of the ARC's recommendations, we are examining the question and we expect to take a decision shortly.

SHRI P. GOPALAN : The Minister in

his reply has stated that the matter is under the consideration of the Government, that the Administrative Reforms Commission's report is being considered. I would like to know from the Government whether the Government can declare the time-limit by which this decision will be taken by the Government.

SHRI VIDYA CHARAN SHUKLA : I have already indicated that we are actively engaged in examining the recommendations of the ARC. We will be able to take a decision shortly.

SHRI G. VISWANATHAN : In the Union Territories the Assemblies are powerless and very often the Ministry is by passed. We are told that sometimes the files reach the Lt. Governor even by-passing the Chief Minister and the Lt. Governors are behaving like mini-dictators. I would like to know from the Home Minister whether he is prepared to consult the Chief Ministers of Pondicherry, Goa and other Union Territories and arrive at a compromise formula, so that it can satisfy all the Union Territories.

SHRI VIDYA CHARAN SHUKLA : The Home Minister called a meeting of the Chief Ministers of the Union Territories precisely to take their ideas and consult them regarding the recommendations made by the Administrative Reforms Commission and their views have been obtained on this Report.

As far as the question of files going directly to the Lt. Governor is concerned, there are definite rules of business that are laid down there according to which the government business is conducted in the Union Territories. If there are any violations, we will certainly look into them if they are brought to our notice.

श्री शिक्करे : अध्यक्ष जी, संघ प्रदेश की जो असेम्बलियां हैं, जैसे गोवा, त्रिपुरा, मणिपुर, उनकी तरफ से ज्यादा अधिकार के लिये मांगें आती रहती हैं और हमारी केन्द्रीय सरकार उन मांगों को पूरा करने का प्रयत्न करेगी लेकिन मैं मन्त्री महोदय से पूछना चाहता हूँ जैसा हमारे एडमिनिस्ट्रेटिव रिफार्म्स कमीशन ने कहा था कि छोटी-छोटी यूनियन टैरिटरीज

को अपने सीमावर्ती स्वायत्त घटक राज्यों में मिल जाना चाहिये और जो बड़े राज्य हैं उन को स्वायत्त घटक राज्य का दर्जा दिया जाना चाहिये— क्या मन्त्री महाशय इस के बारे में विचार करने के लिये तैयार हैं?

श्री विद्याचरण शुक्ल : मैंने उस के बारे में पिछले साल भी कहा था और फिर से कहना चाहता हूँ कि हमारी यह नीति जरूर है कि जहां तक हो सके कि हम यूनियन टैरिटरीज को ज्यादा से ज्यादा इस बात की शक्ति दे कि वे अपना काम स्वयं देव सकें। लेकिन जहां तक विलोनीकरण का सवाल है अपनी सीमा के राज्य के साथ या उस यूनियन टैरिटरी को राज्य का स्तर देने की बात है—उस के बारे में जब कोई स्टेफिक प्रश्न आता है कि यूनियन टैरिटरी के बारे में, तब हम उस पर विचार करते हैं। जनरल रूप से इस पर विचार करने की अभी कोई आवश्यकता प्रतीत नहीं होती।

श्री प्रेम चन्द वर्मा : अभी मन्त्री महोदय ने कहा कि यूनियन टैरिटरीज के जो लोग हैं, उन्हें, दूसरे दर्जे का शहरी नहीं माना जाता और उस के लैजिस्लेचर को राष्ट्रपति के चुनाव में राय देने का अधिकार है। अध्यक्ष महोदय, मैं हिमाचल प्रदेश से आता हूँ, हमारे लैजिस्लेचर को राष्ट्रपति के चुनाव में वोट देने का हक नहीं है, इस तरह से हम दूसरे दर्जे के शहरी हो गये हैं। मैं माननीय मन्त्री जो से जायना चाहता हूँ कि प्रशासन सुधार आयोग ने इस सम्बन्ध में अपनी रिपोर्ट में जो कुछ कहा है क्या आप उस पर विचार करने जा रहे हैं? क्या इस सिलसिले में यह भी विचार कर रहे हैं कि जो यूनियन टैरिटरी पूरी स्टेट का दर्जा मांग रही हैं उन के लिये कोई ऐसा नियम बनाये कि उन्हें पूरी स्टेट का दर्जा दिया जाय। अगर आपने इस सिलसिले में कोई ऐसा नियम नहीं बनाया है, तो कब तक इस सिलसिले में फैसला करेंगे ताकि आपस में बड़ी देर से जो बहस चल रही है वह खत्म हो जाय?

श्री विद्या चरण शुक्ल : साधारण तौर पर, ग्रहण महोदय, हम इस बात की जांच करते हैं कि वित्तीय तौर पर वह केन्द्र प्रशासित प्रदेश स्वावलम्बी है या नहीं है। यदि वह स्वावलम्बी हो जाता है, तब इस बात पर विचार किया जा सकता है कि उसे राज्य का स्तर दिया जाय या न दिया जाय। इस के साथ-साथ और भी कई तरह के विचार हो सकते हैं, लेकिन मुख्य रूप से हमें वित्तीय सवाल पर ही सोचना पड़ता है और उसी पर अधिकतर निर्णय लेते हैं।

SHRI HEM BARUA : In view of the fact that the Government propose to give political and administrative status to Tripura and Manipur by converting the Chief Commissionership into Lt. Governorship, have the Government any proposal to make Goa a full-fledged State enjoying all the political and legislative powers like the other States in India enjoy ?

SHRI VIDYA CHARAN SHUKLA : No Sir. There is no such proposal under consideration.

SHRI HEM BARUA : Which is under consideration ? I don't follow. I want to know whether... (Interruption)

SHRI VIDYA CHARAN SHUKLA : As far as I could follow the hon. Member, he asked me whether there is any proposal to make Goa a full-fledged State. I said, no such proposal is under our consideration.

SHRI A. SREEDHARAN : The Union Territories are the step-sons of the Government of India. Sir, one fundamental principle in democracy is that the legislature is supreme and it should be separated from the executive and it should be free of all the influences of the executive. In view of this fact, I would like to ask this question. Is it not a fact that the post of Secretary of the Goa legislature and the post of Law Secretary of the Government of Goa are held by one and the same person ? If so, what steps are being contemplated by the Government to separate these functions ?

SHRI VIDYA CHARAN SHUKLA : I

am not aware whether these two jobs are held by one. If they are so, that might have been put together for the sake of economy in the administrative expenditure ; but we shall certainly look into this matter.

SHRI A. SREEDHARAN : It is not a question of economy of expenditure. It is a question of the sovereignty of the legislature.

SHRI VIDYA CHARAN SHUKLA : I don't say that. I say, it might be because of that. But we shall certainly look into that.

SHRI P. K. DEO : The creation of the territory of Goa was more a necessity of the past than of any administrative reasons or importance, because there is no geographical contiguity between Goa, Daman and Diu. Taking into consideration all these facts and taking into consideration the wishes of the local people why cannot we integrate these area with the two adjoining States ?

MR. SPEAKER : That is a separate question, (Interruption) I have passed on to the next question.

SHRI P. K. DEO : Sir, my question has not been answered.

MR. SPEAKER : I have passed on to the next question.

Separation of Judiciary From Executive in West Bengal

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*124. SHRI CHANDRA SHEKHAR SINGH :

SHRI J. M. BISWAS :

DR. RANEN SEN :

SHRI H. N. MUKERJEE :

SHRI K. HALDER :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the West Bengal Government had requested the Centre to provide Rs. 2 crores to the State for separation of Judiciary from the executive ;

(b) whether the Centre has turned down this request ; and

(c) if so, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) A proposal was received from the Government of West